

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
SINGLE MEMBER APPEAL BRANCH

Appeal No. E/1685/2006-SM[BR]

Date 23/05/2008

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
CCE,ALLAHABAD
38,M.G.MARG,CIVIL LINES ALLAHABAD(UP)
CCE,ALLAHABAD

Appellant

Vs
Respondent

M/S PRATAPPUR SUGAR & IND P LTD.

I am directed to transmit herewith a certified copy of Final order No. 811 /2008 –SM[BR] dated 14.5.2008

passed by the Tribunal under Section 35-C(1)of Central Excises Act, 1944


Assistant Registrar

(SM Appeal Branch)

Copy to :

1. Respondent

M/S PRATAPPUR SUGAR & IND P LTD.

PRATAPPUR,DISTT DEORIA(UP)

2. Adv. / Consult SHRI BIPIN GARG ADV.

B-1/1289-A, BASANT KUNNEW DELHI -110070

3. S.D.R.

~~4. J.C.D.R.~~

5. Bar association, CESTAT, New Delhi

6. M/s. Deeparchi Publications, M-93, Marg. 46, Saket, New Delhi 110017

7. M/s Centax Publications (P) Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi -

8. Excise & Customs cases, B-37, Sector -1, NOIDA - 201301 Gautam Budh Nagar, (U.P.)

9. Raghuraman's 44-B, Regal Flat, Shipra Suncity, Indirapuram - 201010, Ghaziabad, DT, U.P.

10. Nidheshak publications, I.P.Estate, new Delhi

11. Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh, New Delhi - 110026

12. Commercial Laws of India Pvt Ltd Post Bag No. 1033, No.70(Old No. 88), Thyagaraya Road, T. Nagar, Chennai 60017

13. Taxindiaonline.com Pvt.Ltd, B-XI/8183, Vasant Kunj, New Delhi - 110070

14. Office Copy

15. Guard file


Assistant Registrar
(SM Appeal Branch)

IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL, NEW DELHI
PRINCIPAL BENCH, NEW DELHI
COURT NO. I

Excise Appeal No. 1685 of 2006-SM

(Arising out of Order-in-Appeal No. 17-CE/ALLD/2006 dated 23.2.2006 passed by the Commissioner (Appeals), Central Excise, Allahabad)

For approval and signature

HON'BLE JUSTICE S.N. JHA, PRESIDENT

1.	Whether Press Reporters may be allowed to see the Order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982?	
2.	Whether it would be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	
3.	Whether their Lordships wish to see the fair copy of the order?	
4.	Whether order is to be circulated to the Departmental authorities.	

CCE, Allahabad

Appellant

Vs.

M/s Pratappur Sugar & Industries (P) Ltd.

Respondent

Appearance:

Shri B.S. Suhag, DR

- For appellant

Shri Atul Gupta, C.S.

- For respondent

CORAM:

HON'BLE JUSTICE S.N. JHA, PRESIDENT

Date of Hearing: 14.5.2008

Final Order No.....811/08-SM(B.R.).....dated...14.5.08

Per Justice S.N. Jha :

Ld. DR appearing on behalf of the Revenue states that the issue involved in this appeal is covered by the decision of the

Larger Bench of the Tribunal in the case of **CCE, Bhopal Vs. Rama Wood Craft (P) Ltd.** - 2008 (85) RLT 827. The appeal, accordingly, stands dismissed.

(Dictated & pronounced in open Court)

(JUSTICE S.N. JHA)
PRESIDENT

RM